

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/ VC Mode (Hybrid)]

ITEM No.01
C.P.(IB)No.113/BB/2023

IN THE MATTER OF:

M/s. Aditya H Chokshi Family Trust ... Petitioner
Vs.
Sl. Residential Layout Pvt. Ltd. ... Respondent

Order under Section 7 of IBC, 2016

Order delivered on: 15.07.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioners : Shri Saji P. John
For the Respondent : Shri Sushant Kareer

ORDER

1. Heard the Ld. Counsels appearing for Parties.
2. When the matter is taken up for hearing, Ld. Counsel appearing for the Respondent requests further time on the ground that settlement talks are going on. It is noticed from the earlier orders dated 25.06.2024, 29.05.2024 and 01.12.2023 that time has already been sought on this ground. Therefore, final opportunity is granted to the Respondent to report settlement. In case no settlement is reported before the next date of hearing, the matter will be taken up for hearing.
3. Pleadings are complete.
4. List the case on **31.07.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)